## CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW .

#### INDEX SHEET

CAUSE TITLE OA. 83 of 1989 (

,	Name of the parties		
# - 1	Vivek Raijan	Solvaslava	Applicant.
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# CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211C01

Registration No. 23 of 1989				
AF	PPLICANT (s) Wivel Ra	njan Snivastra Garothe		
RESPONDENT(s)				
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	Particulars to be examined	Endorsement as to result of Examination		
1.	Is the appeal competent?	yn		
2.	(a) Is the application in the prescribed form?	yn _		
	(b) Is the application in paper book form?	m		
	(c) Have six complete sets of the application been filed?	Six Sets.		
3.	(a) Is the appeal in time?	yn ,		
	(b) If not, by how many days it is beyond time?			
	(c) Has sufficient case for not making the application in time, been filed?			
4.	Has the document of authorisation, Vakalat- nama been filed ?	J.		
5.	Is the application accompanied by B. D./Postal-Order for Rs. 50/-	yn DD 838835 dt. 10 4 (50/=)		
6.	Has the certified copy/copies of the order (s) against which the application is made been filed ?	J. (32)=)		
7.	(a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?	ent.		

(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numberd accordingly ?

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### (RY)

#### Particulars to be Examined

#### Endorsement as to result of Examination

(c) Are the documents referred to in (a)

above neatly typed in double space?

- 8. Has the index of documents been filed and paging done properly?
- 9. Have the chronological details of representation made and the outcome of such representations been indicated in the application?
- 10. Is the matter raised in the application pending before any Court of law or any other Bench of Tribunal?
- 11. Are the application/duplicate copy/spare copies signed?
- 12. Are extra copies of the application with Annexures filed?

doldentical with the origninal?

- (b) Defective?
- (c) Wanting in Annxures

- 13. Have file size envelopes bearing full addresses, of the respondents been filed?
- 14. Are the given addresses, the registered addresses?
- 15. Do the names of the parties stated in the copies tally with those indicated in the application?
- 16. Are the translations certified to be true or supported by an Affidavit affirming that they are true?
- 17. Are the facts of the case mentioned in item No. 6 of the application?
  - (a) Concise?
  - (b) Under distinct heads?
  - (c) Numbered consectively?
  - (d) Typed in double space on one side of the paper ?
- 18. Have the particulars for interim order prayed for indicated with reasons?

19. Whether all the remedies have been exhaused.

May be listed before Compt on 20-4-1989 ufr

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW CRDER SHEET CA 83 of 89 C, REGISTARTION No. V R. Invastara APPELLANT APPLICANT U. o. of lacks RESPONDENT tailqmoo woH Brief Order, Mentioning Reference with anddate if necessary per of complianc -der ard date How ble Justine 16 Noth 112 20.4.89 How the Sime D. S. Mishos, AM Couvert for applicant is present. List this case for huariag on @dmission en 26.4.89 Case was afform ti 26 4 09 to heaving on admini Submitted to Odmon un. 26.4-89 Hom. D. S. Misse, A.M. Hom. D. K. Agermal, J.M. apphicent stegnorsh time to make amondment of application. He many do so within a week. Thereoffer, it may orden om 17.5.89. J.M.

#### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

ORDER SHEET

REGISTATION NO. 05 of 1989.C9

APPELLANT APPLICANT

R. Invantan

VERSUS .

<u>DEFENDANT</u> RESPONDENT

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Prief Order, Mentioning Reference

if necessary

Mon Justice K. Nath, VC. Shi Dinesh Chandra meks appearance on behalf of all the opposite parches and files Short Counts to oppose the admission of the application, In para 11 of this Counter the persod of time durin which the applicants had worked as Casual typists in different years has been mentioned. At the some time it is stated that the applicants! Dasti notices were in engagement was for broken penieds and others was no continuity in their pervice. Sin Chardre also sents that there are no provision for absorption of Casual typists like the applicants It will beappropriate to have a detail of the duration of the enchloyment of The applicants showing whether there we any broken period for the applicants! supplyment. A Supplementary Courts be filed in this respect with three weeks. The applicant may file rejoinds to the short courts of the supplem Comits within one week thereafted and dist for colmission before a Bench on 13-9-029.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD Circuit Bench

O.A.NO. 83 1984.(L)

DATE OF DECISION \_

V. R. Sivaelara e ana	CC PETITIONER
Phù O.P. Songh.	Advocate for the Petitioner(s)
VERSUS	
V.0.1, & ox	RESPONDENT
Find De Chandra:	Advocate for the Respondent(s)

CORAM :

The Hon ble Mr. Justice K. Walt, V.K.

The Hon ble Mr. K. Obayya, Am.

- Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement ?
- 4. Whether to be circulated to other Benches ?

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, CIRCUIT BENCH AT LUCKNOW.

0.A. 83/1989(L)

Vivek Ranjan Srivastava & another

.. A pplicants.

Shri O.P. Singh

...Counsel for the Applicants.

versus

Union of India & others

... Respondents.

HON. MR. JUSTICE K. NATH, VICE CHAIRMAN.
HON. MR. K. OBAYYA, ADMINISTRATIVE MEMBER.

(Judgment delivered by Hon. K. Obayya, A.M.)

In this application filed under section 19 of the Administrative Tribunals Act, 1985, the applicant Shri Vivek Ranjan Srivastava and Shri Rudra Prakash Singh, who were former employees in Accountant General's office Lucknow, questioned their termination from service and sought a direction to opposite parties to regularise their services in the post of Typist. Their further prayer is that the applicant No. 1 be treated as a Quasi Permanent (Q.P.) Government servant since he has completed 3 years of continuous service and that both the applicants be given regular scale of the post.

2. Their case is that the applicant No. 1 is a Commerce Graduate; he came to know that there were some vacancies of Typist in Accountant General (Audit). Lucknow office and he applied for a post. After passing the typing test and interview he was selected as a casual typist on remuneration of Rs 20.00 per day and they were asked by the respondents





No. 1 to work with effect from 10.12.1986. He joined his duties on 10.12.86 and worked till 3.10.1988 but his services were dispensed with on 4.10.88. The applicant No. 2 is a Science Graduate. He also applied for the post of Typist and was appointed on same terms and conditions as applicant No. 1 and he worked during the periods from 29.4.87 to 9.2.88, 29.2.88 to 29.9.88. Thereafter, his services were dispensed with. The applicants alleged that their termination is arbitrary and wrongful since their work was found to be satisfactory while applicant No. 1 has completed 3 years of service; the applicant No. 2 has completed more than 240 days of service and their termination without following the provisions of section 25 F of the Industrial Disputes Act, 1947 is irregular. The applicant No. 1 also claims to have become Q.P. government servant, as he has completed 3 years of continuous service and as such the services should be regularised on the basis of instructions contained in Annexure 5.

up withthe increased load of work the applicants were engaged from time to time for typing work for short duration not exceeding five days in a week. This was on casual basis on payment of daily wages of Rs 20.00. According to them the applicant No. 1 worked for 15 days during the year 1986, 233 days in 1987 and 177 days in the year 1988, while the applicant No. 2 worked for 160 days in the year 1987 and 181 days in the year 1988. Their engagement was for broken period and there was no continuity in service. It is also further stated that the post of Typist is a Group C post and appointment is made, on the recommendation of Staff

K.



Selection Commission (S.S.C. for short) and the respondents are without not competent to make the appointment / fixex such recommendation. It is denied by the respondents that the applicants were appointed against any vacancy. They were only engaged on casual basis, liable to be terminated without any order.

- In the rejoinder affidavit the applicants admit that they were engaged as Casual/Daily Wage Workers, though the nature of work they were called upon to do was regular. It is also admitted that the posts of Typist are Group 'C' posts and that recommendation of S.S.C. is necessary for regularisation of services. It is also stated that the applicants are entitled for salary on the principle "equal pay for equal work".
- 5. We have heard the learned counsel for the parties and have also perused the records. The learned counsel for the applicant termination on the ground that it is not in conformity with the provisions of Section 25-F of the I.D. Act, 1947. He contended that the applicants are entitled for the benefit under this Act on the basis of number of days they worked. He also relied on the decisions of the Allahabad High Court, Lucknow Bench, Lucknow in Naresh Chandra Srivastava v. Scooters India Ltd. (1986 (4) LCD 427) and of the Hon'ble Supreme Court in Workmen of American Express International Banking Corporation v. Management of American Express International Banking Corporation (AIR 1986 SC 458). In both the above decisions it was upheld that for calculation of continuous service, not only the actual working days but also Sundays and other holidays should be taken into account. The Hon'ble Supreme Court in the case of Workmen of American Express International Banking Corporation, referred to above, has observed as follows :-

"The expression "actually worked under the employer" cannot mean those days only when the workman worked with hammer, sickle or pen, but must necessarily



comprehend all those days during which he was in the employment of the employer and for which he had been paid wages either under express or implied contract of service or by compulsion of statute, standing orders etc."

The proposition laid down in these decisions are well established and we have no disagreement with them. But the question is whether the applicants are "workmen" and the office of the Accountant General, U.P. (Audit) is an Industry/Industrial establishment for purposes of the I.D. Act, 1947. The terms "workman" and "industry" are inter-related in this Act as there cannot be a workman without industry and vice versa. Section 25-F of the said Act provides that no "workman" can be retrenched without one month's notice being given or wages paid in lieu thereof, and compensation equivalent to 15 days average pay and service of notice on the appropriate Government or authority. The safeguards under this provision are applicable only to those workmen who have completed one year's continuous service. It is noticed in para 11 of the short counteraffidavit that applicant no.1 has worked for 15 days in 1986, 233 days in 1987 and 177 days in 1988. While applicant no.2 worked for 166 days in 1987 and 181 days in 1988. In both these cases the minimum required days, viz. 240 days to be eligible for protection under this Act has not been fulfilled. Further the main issue is whether the office of the Accountant General can be deemed to be an "industry". The definition of this term, as given in Section 2(j) of the Act, is as under :-

"(j) "industry" means any systematic activity carried on by co-operation between an employer and his workmen (whether such workmen are employed by such employer directly or by or through any agency, including a contractor) for the production, supply or distribution of goods or services with a view to satisfy human wants or wishes (not being wants or wishes which are merely spiritual or religious in nature), whether or not, -





- (i) any capital has been invested for the purpose of carrying on such activity; or
- (ii) such activity is carried on with a motive to make any gain or profit,......

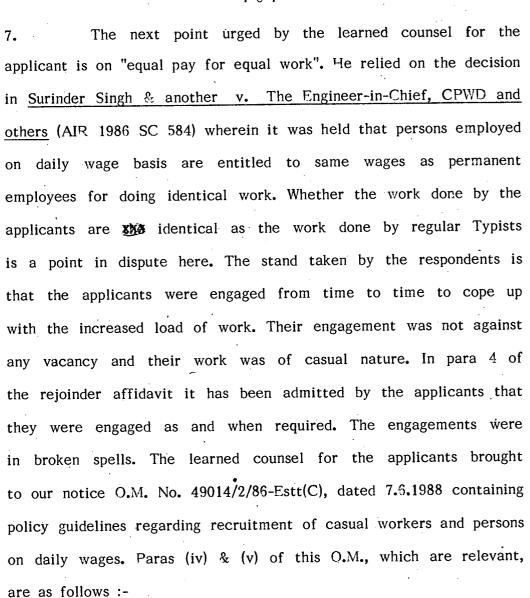
but does not include -

- (1) any agricultural operation except where such agricultural operation is carried on in an integrated manner with any other activity (being any such activity as is referred to in the foregoing provisions of this clause) and such other activity is the predominant one.
- (6) any activity of the Government relatable to the sovereign functions of the Government including all the activities carried on by the departments of the Central Government dealing with defence resarch, atomic energy and space; or ......"

From the above it can be seen that the term "industry" has wide import but departments/authorities exercising the sovereign functions are excluded from the definition. This position has also been upheld by the Hon'ble Supreme Court in <u>Bangalore Water Supply and Sewerage Board v. A. Rajappa and others</u> (AIR 1978 SC 548) wherein it was observed that "sovereign function strictly understood (alone) qualify for exemption".

before us any decision or order to the effect that the office of the Accountant General, etc. is a deemed "industry". For the reasons stated above, we are of the view, inasmuch as the office of the Accountant General exercises sovereign powers, it does not fall within the definition of the term "industry" under the I.D. Act, 1947, hence no infirmity is attached for termination of the services of the applicants for not following the provisions of Section 25-F, as the same are not applicable in this case.





- "(iv) Where the nature of work entrusted to the casual workers and regular employees is the same, the casual workers may be paid at the rate of 1/30th of the pay at the minimum of the relevant pay scale plus dearness allowance for work of 8 hours a day.
- (v) In cases where the work done by a casual worker is different from the work done by a regular employee, the casual worker may be paid only the minimum wages notified by the Ministry of Labour or the State Government/Union Territory Administration, whichever is higher, as per the Minimum Wages Act,1948. However, if a Department is already paying daily wages at a higher rate, the practice could be continued with the approval of its Financial Adviser."
- 8. The learned counsel for the respondents argued that these instructions are applicable only in the case of class IV employees and workers and not to Group 'C' posts and that the



daily wages was paid keeping in view the provisions in para (v) above. He also contended that the work done by the casual Typist was not the same as that of regular Typist. Apparently, the instructions have been given keeping in view the casual workers working in different Departments and not persons working temporarily or on ad hoc basis in Group 'C' posts. We are inclined to agree with the learned counsel for the respondents that in cases not coming under with para (iv) the minimum wages should be as per the Minimum Wages Act, 1948, as certified by local authorities.

The last point urged by the learned counsel for the applicants was for regularisation. Admittedly, the applicants were not issued any appointment order nor was there any termination order. The respondents state that no order were given as the services of the applicants were engaged for casual nature of work. It is also admitted that the posts are Group 'C' posts and are within the purview of the SSC. It is not the case of the applicants that they were selected by the SSC. Their plea that the permission of the SSC should have been obtained to appoint them on regular basis, in our view would be stressing matters too far. The objective of bringing the posts within the purview of the SSC is that the vacancies are notified in News Papers for wide publicity so as to enable all eligible candidates to appear for the said examination and those meritorious are selected and names of such selected persons are sent to the Departments depending on the vacancies notified. Even candidates appointed on temporary/ad hoc basis have to go through this channel of appearing for the competitive examination held by the SSC and only when they are successful in the said examination they have a right for regularisation. The applicants in this case not even appointed against regular or temporary vacancies. They were only casual Typists and they have not come through any selection in competitive examination, though selections were made by the SSC during this period, as such their claim for regularisation is devoid of any merit.

For the aforesaid reasons we consider that the application 10. must fail. It is accordingly dismissed without any order as to costs.

MEMBER (A).

VICE-CHAIRMAN.

Dated: April 23,1990.

PG.





Before the Hon'ble Central Administrative Tripunal

Lucknow Bench, Lucknow.

Claim Petition No. 83 of 1989

Application under section 19 of the Administrative
TribunalsAct 1985

Vivek Ranjan Srivastava & another .... Applicants

Versus

Union of India & others ..... Respondents.

#### INDEX

S1.No. Description of documents Page number relied upon from to

• Application 1 to 14

Commendation letter dated 1.12. 88 issued by the 15 opp. party no. 3

3. Annexure no. 2

Directive Union of India,

for rægularisation of daily

wages workers-directive and

Principles .

4. Vakalatnama.

- 19

Lucknow dated 13.4. 1989

Signature of applicants

Counsel for the applicants.

Date of Receipt by Past.....

BEFORE THE HON'BLE CENTRAL ADMINISTRATIONAL LUCKNOW BENCH, LUCKNOW.

Claim Petition No. 83 of 1989

Application under section 19 of the Administrative
Tribunals Act 1985

- . VivekRanjan Srivastava, aged about 26 years, son of Shri Krishna Kumar Brivastava, resident of 78 Shutur-Khana Maqboolganj, P. S. Qaiserbagh, Lucknow.
- 2. Rudra Prakash Singh, aged about 29 years, son of Shri Shital Prasad, C/O Shri Jagannath Prasad, House No.215/320 Bashiratganj Subhash Marg, P. S.

  Naka Hindola, Lucknow

Versus

- Union of India through its Secretary, Accountant
   General U. P. Ilnd Floor, Sahkarita Bhawan, Vidhan
   Sabha Marg, Lucknow.
- 2. The Accountant General ( audit ) Office situate at IInd Floor, Sahkarita Bhawan, Vidhan Sabha Marg, Lucknow.
- 3. Audit Ofricer/ G. P. Accountant General Office,

wex his

Office situate at IInd Floor, Sahkarita Bhawan, Vidhan Sabha Marg, Lucknow.

4. Mr. Jagbir Singh, major, by age son of not known resident of C-1396 Indira Nagar, Lucknow working as casual Typist with the opposite parties no. 2 and 3 in their office.

... Opposite partie

#### Details of application:

(i ) Name of the applicants: 1. VivekRanjan Srivastava no. 1

(ii ) Name of applic ant's no.1's : Shri Krishna Kumar Fathers Srivastava.

(iii ) Designation and office

in which employed

: Casual typist on Daily wages upto 3,10,1988.

(iv ) Office address

: Not applicable.

(v) Address of gervice of : IInd Floor Sahkarita All notices

Accountant General Office Bhawan, Vidhan Sabha

Luc know.

AND

(i ) Name of the applicant No.2 : Rudra Prakash Singh

(ii ) Father's name of the applicant No. 2

: Shri Shital Prasad.

(iii ) Designation and office Casual typist on in which employed

daily wages upto 29.9.88

...3....

(3)

(iv ) Office address

As applicant no. 1.

(v ) Address of service of

As above.

notices

Union of India, AND

2. Particulars of the respondent: Accountant General

Opposite parties.

U. P., IInd Floor

Sahkarita Bhawan, kw Vidhan Sabha Marg,

Lucknow (respandent no. 1 to 3 )

Respondent no. 4. Mr. Jagbir Singh, son of not known, resident of C-1396 Indira Nagar, Lucknow working as Casual Typist, with the opposite party/respondent no.2 and 3

3. Particulars of the orders

against which the application

is made

The application is against the following orders:-

dispensed with the services of the applicant no. 1 on 4. 10.1988 and refused to continue to work with the map respondent no. 2 and 3 as casual typist on dailyxa wages at the rate of Rs. 20/- ner day, while the

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(NA)

applic ant no. 1 was appointed by the opposite party no. 3 after selection, in typing test and after passing the interview with effect from 10. 12. 1986 and alongwith other condidates the applicant no. 1 perform his duties w. e. f. 10.12. 1986 as casual typist in the office of the respondent no. 2 and 3 AND the applicant no. 2 was appointed as casual typist on daily wages on 29. 4. 87 and worked upto 19.2. 1988 and after a short break he was reinstated on 29. 2.1988 and worked upto 29.9.1988 on the same post and ultimately the opposite party/respondent no. 3 dispensed the services of the applicant no. 2 without any notice in writing or any charges, allegations etc. and order the applic ant no. 2 not to work in his sex office as his services is no longer required and intimation regarding rejoining of the applicant no. 2 be sent through post if the respondent no. 2 and 3 requires the services .

Auf

2. Jurisdiction of the Tribunal.

The applic ants declares that the subject ....5....

(Aid)

matter of the order against which they wants the reinstatements with regularisation of services and having received/attain QUASI PERMANENT STATUS as regard the applicant no. 1's services be appointed as Permanent Government servent and as for as the applicant no. 2, his services may be reinstated with that wages and also be regularised, as Typist on permanent basis.

#### 3. Limitation

The applicance further declares that the application is within the Limitation Prescribed in section 21 of the Administrative Act 1985.

#### 4. Facts of the case.

The facts of the case of applicant no. 1 is given below:-

- (a) That the applicant no. 1 is a commerce graduate and has already attained the age of approximately 26 years.
- 2. That the applicant no. 1 on coming to know about some vacant Posts of Typists in the office of the respondent no. 2 and 3. The applicant no. 1 appeared in the said test along with other condidates and after passing the Typing test as well as Interveiey, selected

Aufor

....6....



as casual Typist at the rate of Rs. 20/- per day
and was asked by the mapposite respondent no. 3 to
perform the duties in his office with effect from
10.12. 1986. AND the applicant no. 1 joined the
office of the opposite party no. 2 and 3 on 10.12.86
and serve the respondent no. 2 and 3 in their office
upto 3. 10.1988 till his services were dispensed
with a without any charge against him and without
any sort of notice on 4. 10. 1988.

appreciated the services and out put of work of the applicant no. 1 as casual typist and also as Diary despatch and Electronic Typing work, in the office of the respondents no. 2 and 3, throughout his duration of services. The commendation letter issued by the respondent no. 3 dated 1. 12. 1988 commending best out—put of the applicant no. 1 and also pertaining his character and behaviour and heard working with honesty, is a enclosed herewith as annexure No. 1 to this petition.

The facts of the applicant no. 2 is given below: (xxx)

- (a) That the applicant no. 2 is a **six science** graduate and has already attained the age of 29 years approximately.
- (b) That the applicant no.2 was appointed on the



post of Typist as " Casual Typists "at the rate of Rs. 20/- per day and was asked by the respondent no. 3 to perform the duties in his office with effect from 29.4.1987 and accordingly the applicant no. 2 joined the office of the respondent no. 2 and 3 on same date asked by the respondents, and worked upto 19.2.1988 without any break and thereafter/a short break of ten days he was reinstated on 29. 2. 1988 and worked upto 29,9,1988 an the same post and in the same Office . The work of the applicant no. 2 always appriciated by the respondents no. 2 and 3 im during the services period of the applicant no. 2 . Ultimately the opposite party no. 3 dispensed with without any charge against him and without any sort of notice on 30.9.1988 and advised him that through registered post of reinstatement as Typist will be given lateron to the applicant no. 2 without a month or two but that was hallow promises and in vain .

#### 4. Grounds for relief with legal provisions :-

- a) Because the opposite parties—respondents did not treat the applicants properly and wrongfully and arbitrarily terminated him from his services.
- b) Because the opposite parties-respondents did not serve any notice upon the petitioners as regards their

Auf 80

(8)

termination from their services in writing nor been given any opportunity of hearing. despite of the fact that the petitioners/applic ants has attained the 240 days continuous services in a Calendar year, the applicant no. 1 completed twice and the applicant no.2 completed more than 240 days and continuation during their respective services, and they are legally entitated of notices to be serviced upon them under law.

- about 3 years continuous services as Typist/ Casual as mentioned by the opposite party no. 3 in his commendation letter marked as annexure no. 1 to the petition, and attained the status of "Quæi Permanent" Government servant while in service and is entitled to be regularised and absored in permanent service.
- d ) Because the applicant no. 2 had completed more than 240 days of continuous service without any break, and termination of his services without any notice by the opposite party no. 3 is illegal unjustice and bad in the eye of law, and also against the the Principles of 25-F of Industrial Disputes Act.
- e) Because the applicants right of livelihood as

And 80



(9)

instituted und r Article 21 of the Constitution of India has been violated and continuous service of the petitioner / applicants being 240 days twice his services period has been violated, and the applicant no. 2 has also completed more than 240 days continuous in service in a Calender year.

- f) Because the act of the respondent no. 2 and 3 is illegalm, unlawful, unconstitutional and against the Principles of natural justice and prejudice, the refore the directive by which the applicants have been disallowed to continue the work as Casual typists is bad in the eye of law.
- g) Because the opposite party no. 4 Mr. Jagbir Singh being junior to the applicants is still serving under the opposite party no. 2 and 3 at their own sweet will and the Policy of "FIRST COME LAST GO" has not been adopted by the opposite party no. 2 and 3 which act of the max respondents are clear violation of law.
  - H) Because the opposite parties/ respondents have clearly violated ignored intentionally the directives laiddown in annexure no. II aforesaid, which they ought not to have done at all.
  - i ) Because the light of the directions given in

Auf 88

(223)

the afomesaid Directive circulated by the Government of India, the services of the applicants are liable to be regularised / reinstated made permanent.

j) Because the termination of the applicants from his services are liable to be set aside and his services be regularised as per provisions of law.

#### 6. Details of the remedies exhausted: Nil .

The applicants declares that they have not exhausted any remedy except to approach this Hon'ble Tribunal because the opposite party no. 2 and 3 has not received any representation/memorandum or any application when the applicants approached the respondent no. 2 and 3 time to time after the termination and refused to join and work in their office to the applicants.

# other court.

The applicants further declares that they have not preferred any petition/application pending before any other court, authority or any other deach of the Tripunal.

#### 8. Relief sought :-

In view of the facts mentioned in para 6 above

And BR

(11)

the applicants prays for the following reliers:-

- That by way of an order, direction or injunction i) the opposite party no. 2 and 3 may be directed \$x not to terminate the services of the applicants and allow him to work and continue his services;
- ii) That the applicants be no. 1 be greated " Quasi Permanent" Government servant having completed about three years contuous services as Casual Typist and his services be further regularised in terms of ennexure no. II of this petition.
- (iii ) That by way of dicree, order, direction, the opposite party no. 2 and 3 be ordered to let the Emplic n to continue in sercice and the entire period from 4. 10.68 in respect of the applicant and from 29.9.88 in respect of applicant no. 2 their servilles on wards till the date of order of this Hon'ble Tribunal be deemed to be the service period and the back salary uptodate wages of the applicants be also awarded to to (iv ) That the costs of the claim perition be also nts.

∖r, direction as this Hon'ble

(v ) That any other orde

awarded to the applicat

(12)

Tribunal may deem fit just and proper under the circumtances of the case, may kindly be also awarded to the applicants against the opposite parties—

#### 9. Interim order, if any prayed for

Pending final decision on the application, the applicants seeks the following interim relief:

(i ) That the opposite parties no. 2 and 3 be directed to reinstate the applicants with all benefits, back wages and regarding regularisation of their services, till the disposal of the petition pending before this Hon'ble Pribunal.

- (ii ) That the services of the applicant no. 1 be regularised as Permanent Government Servent and be treated as "permanent Government Servant" and be awarded the same pay scale as other typist of permanent post are drawing.
- 10. In the event of applicant being sent by registered post, (Not applicable).
- 11. Particulars of Bank draft/:Postal orders filed in respect of the application fee :-
- Name of the Bank on which drawan.

Aug 2

.....13....

(13)

2. Number of Indian Postalorder(s)1. DD 838835

(i ) Name of the Issuing G. P. O. Lucknow. Post office

3. Date of issue of 10.4. 1989 post order

4. Post office at which Lucknow.

12. List of enclosers :-

1. Commendation letter dated 1. 12. 1988
issued by the opposite party no.3(.Photocopy )

2. Directive of Government of India, issued by department of Personall and trainings/ 0,M. no. 49014/2/86 ESTT. (C ) dated 7th June, 1988. . (Photocopy)

Verification—: We VivekRanjan Srivastava, aged about 26 years, son of Shri Krishna Kumar Srivastava, resident of 78 Shutur Khana, Maqboolgauj, Lucknow and (2) Rudra Prakash Siugh, son of Shital Prasad, aged about 29 years, r/o C/O Shri Jayannath Prasad 215/320 Subhash Marg Bashiratyanj Lucknow working as X (despensed) in the office of opp. party no. 2 and 3 do hereby verify that the

....14....

Auf D

(R2)

that the contents of paras 1 to 3

are true to my personal knowledge and those of paras 4 to 12 are believed to be true on legal advice and that I have not suppressed any material facts.

Lucknow

dated 13. 4. 1989.

Signature of the applica

ts. no. 1

( Vivek Ranjan Srivastava

Signature of applicant no.2

( Rudra Frakash Singh )

through

( Om Prakash Singh )

Advocate.

Coun æl for the applicants.

C

Before the How'ble Central Foliministratine
Trisunal, hocknow Beach. (pd)
Claim Petition No. - . . of 1985 Union Of India & others Amexure No. -I A hocknow Duted 13.4.80. Applicantes.

#### I-ON sourcent

OFFICE OF THE ACCOUNTANT GENERAL(AUDIT)-II, U.F., SHAKTI BHAWAN EXTENSION, II-FLOOR, 14-ASHOK MARG, LUCKNOW- 226 001.

#### TO WHOM IT MAY CONCERN

This is to Certify that Shri VHEK RANJAN SRIVASTAVA was working in this Office as Casual Typist from 10.12.1986 to 3.10.1988 @ R.20/- per day. He was a very hard working young man. Besides, typing work he had also been doing Diary, Despatch and Electronic Typing work.

Shri VIVEK RANJAN SRIVASTAVA bears a good moral character. I wish him all success in future.

Dated: - 1.121988

(P.P. FANT)
Audit Officer/D.P.

जन्ना परीक्षाधिकारी (विश्वत) भाषीलय महाशेखाकार उत्पन्न द्वितीर १४, बस्तोक भागे, श्रमित भवद, सद्दनस्

nucknow. Dated 13.4.89 Connect for the

OFFICE OF THE ACCOUNTANT GENERAL (AUDIT) -II, U.P.

# IIND FLOOR SAHKARITA BHAWAN 14, VITHAN SABHA MARG LUCKNOW

# EXPERIENCE CERTIFICATE

April'87. He has good speed and is a accurate. I wish is working in this office, as a casual typist since Certified that Sri ........ him sucess in life. AUDIT OFFICER ADM -87.
AUDIT OFFICER ADM -87.
O/o. the A.G. (Audit-II)
U.P., C.A.W., Lucknow.

· nothicle

Before the Hen'ble Central Administrative Toibunal, hvokrow Beach, hvokrow claim Astition No. \_ - of 1989. Vivek Ranjan Invostana setues ilggA Union of India Respondents Annexure No. I hocknow. Dated. 13.4.29 (O.P. SINGH Coursel for the Applicants



Copy of Department of Personnel and Training's O.M. No.49014/2/86-Estt(C), dated the 7th June, 1988.

(R30)

Subject:-Recruitment of casual workers and persons on Daily wages - Review of policy.

The policy regarding engagement of casual workers in Central Government Offices has been reviewed by Government keeping in view the judgement of the Supreme Court ment keeping in view the judgement of the Supreme Court delivered on the 17th January, 1986 in the Writ Petition delivered by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs. Union of India filed by Shri Surinder Singh and other Vs.

- (i) Persons on daily wages should not be recruited for work of regular nature.
- (ii) Recruitment of daily wagers may be made only for work which is of casual or seasonal or intermittent nature or for work which is not of full time nature, for which regular posts cannot be created.
- (iii) The work presently being done by regular staff should be reassessed by the administrative Departments concerned for output and productivity so that the work being done and productivity so that the work being done by the casual workers could be entrusted to the regular employees. The Departments may also review the norms of staff for regular vork and take steps to get them revised, if considered necessary.
- (iv) Where the nature of work entrusted to the casual workers and regular employees is the sema, the casual workers may be paid at the rate of 1/30th of the pay at the minimum of the relevant pay scale plus dearness allowance for work of 8 hours a day.
- (v) In cases where the work done by a worker is different from the work done by a regular employee, the causal worker may be regular employee, the causal worker may be paid only the minimum wages notified by the maid only the minimum wages notified by the Ministry of Labour or the State Government/Ministry or the State Government/Ministry or the State Government/Ministry or the Ministry of Labour or the State Government/Ministry or the Ministry or the Minis

Vivori Auf (vi) The casual workers may be given one paid work!

Work!

(P3)

(vii) The payment to the casual workers may be restricted only to the days on which they catually perform duty under the Government with a paid weekly 'off' as mentioned at (vi) with a paid weekly 'off' as mentioned at (vi) above. They will, however, in addition, be above. They will, however, if it falls on paid for a Mational Holiday, if it falls on a working day for the casual workers.

-(viii) In-cases where it is not possible to entrust all the items of work now being handled by the casual workers to the existing regular staff, additional regular posts may be created to the barest minimum necessary, with the concurrence of the Ministry of Finance.

(ix) Where work of more than one type is to be performed throughout the year but each type of work does not justify a spparate regular employee, a multifunctional post may be employee, a multifunctional post may be created for handling those items of work with the concurrence of the Ministry of Finance.

The regularisation of the services of the casual workers will continue to be governed by the instructions issued by this Department in this regard. While considering such regularisation, a casual worker may be given regularisation in the upper age limit only if at relaxation in the upper age limit only if at the time of initial recruitment as a casual worker, he had not crossed the upper age limit for the relevant post.

(xi) If a Department wants to make any departure. from the above guidelines, it should obtain the prior concurrence of the Ministry of Finance and the Department of Personnel and Training.

All the administrative Ministries/Departments should undertake a review of appointment of casual workers in the undertake a review of appointment of casual workers in the offices under their control on a time-bound basis so that at offices under their control on a time-bound basis so that at offices under their control on a time-bound basis so that at offices under their control on a time-bound basis are the and of the prescribed period, the following targets are achieved:

(a) All eligible casual workers are adjusted equinst regular posts are justified.

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July July



- The rest of the casual workers not covered by (a) above and whose retention is considered (b) absolutely necessary and is in accordance with the guidelines, are paid employments strictly in accordance with the guidelines.
- The remaining casual workers not covered by (c.) and (3) above the discharged from service. (c)

2. The following time limit for completing the review has been prescribed in respect of the various Ministries/ Departments :-

- Ministry of Railways (a)
- 2 years
- Department of Posts, Depart-(b) mout of Telecommunications and Dopartment of Defence Production.

All other Ministries/ (c) Departments/Offices.

6 months

Each Ministry should furnish a quarterly statement. indicating the progress of the review in respect of the Ministry (proper) and all Attached Subordinate offices under them to the Department of Personnel and Training in the proforma attached. The first quarterly return should be furnished to this Department by the 10th Cetcher, 1988.

By struct and naticulous chaptrages of the guides climes by all Ministries Departments, it should be supported that there is no mean engagement of essuel workers for that there is no mean engagement of essuel workers for accounting to work of a logular nature, particularly after the review envises a show is duly completed. Each Head oforfice should also nominate an officer who would scrutinise for which he is heard employed to determine who there that which is of causal nature or not.

Ministry of Finance etc. are requested to bring the contents of this Office Memorandum to the notice of all the appointing authorities under their respective administ-mative control for strict observance. Cases of megligence in the matter of implementing these guidelines should be viewed were seriously and brought to the notice of the appropriate and portains for taking prompt and equitable action against the lofaultors.

ब अदालत श्रीवान् -यामा अभ सेन्ट्र प्रमानिहें देख है के मुनल महोद प्रतिवादी [रेस्पाडैन्ट]



वादी (अपीलान्ट)

प्रतिवादी (रेस्पाइँन्ट) ...रिट्रेनिस्ट्रिक्टिशेट

नं० मुक्तद्दमा

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उत्पर लिखे मुकद्दमा में अपनी ओर से श्री क्या का का का का का कि कि कि कि विकील क भीना भीन कड़ दूस मार्थिक मार्गिक

को अपना वकील नियुक्त करके प्रतिज्ञा ( इकरार ) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकद्दमा उठावें या कोई रुपया जमा करें या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें---वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा से यह भी स्वीकार करता हूँ कि मै हर पेशी पर स्वयं या किसी अपने पैरोकार की भेजता रहूँगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे ्रा जाता ह उसकी जिम्मेदारी मेरे वकील पर नहीं होर क्षित्र है। इहिंदिल यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे। 🖟 खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी

96/59, Old Ganesh Gani.

सांक्षी (गवाह)

दिनांक

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD CIRCUIT BENCH, LUCKNOW.

### Short Counter-affidavit on Behalf of Respondants

Case No.83 of 1989 (L)

V.R. Srivastava and another ...

Applicant

Versus

Union of India and Other ..... Respondants

### Short Counter-Affidavit

I, Mala Sinha aged about 31 years D/O
Sri K.C.Sinha Dy.A.G. 0/0 the A.G. (Audit)-II,
Sahkarita Bhawan, Vidhan Sabha Marg, Iucknow do hereby
solemnly affirm and state as under:

- 1. That the deponant is the Dy. Accountant General in the 0/0 the A.G., 14 Vidhan Sabha Marg, Incknow and is fully conversant with the facts of the case deposed hereinafter.
- 2. That the deponant has read the application filed by the applicants and has understood the contents thereof.
- 3. That the present counter-affidavit is filed to oppose the admission of the said application and the respondants reserve the right to file a detailed counter-affidavit in case the application is admitted.
- 4. That on account of the increased load of work the applicants were engaged from time to time, for typing work, and for short duration, not exceeding five days in a week.
- 5. That the applicants were engaged on a purely casual basis and were paid daily wages @Rs.20/- only.

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A35 (432)

- 6. That the appointment to the regular post of a typist which is a Group C post is made on the recommendations of the Staff Selection Commission and the respondants are not competent to make appointments for Group -C posts without such recommendations from the Staff Selection Commission.
- 7. That the applicants were engaged for doing y typing work as casual workers.
- 8. That the post of a typist falls under the category of Group C posts.
- 9. That the applicants were employed for spells of short duration and for the work of casual nature on daily wages. As such no appointment letters were issued to the applicants. Neither any termination orders were issued issued whenever their services were no longer required.
- 10. That the applicants were not employed against any regular vacancy of Group C post. The applicants were simply casual workers liable to be dispensaged at any time without any written order.
- 11. That the applicant No. 1, namely Shri V.R.Srivastava worked as a casual typist for 15 days in 1986, 233 days in 1987 and for 177 days in 1988. The applicant No.2, namely Shri Rudra Prakash Singh worked for 166 days in 1987 and for 181 days in 1988. Their engagement was for maken broken period and there was no continuity in service.
- 13, That the applicants have not exhausted departmental remedies available to them. No representations against the subject matter of the petitionum was made to higher authority of the department.



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14. That under the position explained above, the application is not liable to be admitted.

Dated: 4-8-83

Lucknow .

Deponant latel at a late a lat

### Verification

I, the deponant above nameded do hereby solemnly affirm and verify that the contents of paras 1 to 3 are true to my personal knowledge and those of paras 4 to 13 are based on records are believed to be true. No part to is false and nothing material fact has been concealed. So help me God.

Deponant MD

I identify the deponant who is personally known to me

Advocate

CL-8-85 Q

Roman Mishatad

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Solemnly affirmed before me on w-8-at 9-am/pm by the deponant mala sama who has been identified by Dr. Dinesh Chandra, Advocate, High Court, Lucknow Behch

I have satisfied myself by examining the deponant that the understands the contents of this affidavit which have been read out and explained by me.

ब अदालत श्रीमान् प्रिकेट विकास किया जिल्ला महोदय
[वादी अपीलान्ट]
श्री प्रतिवादी [रेंस्पाडेन्ट]

प्रतिवादी [रेंस्पाडेन्ट]

टिकट

वादी (अपीलान्ट)

Y.R. Sundais क Mi बनाम hui Jula क Mm प्रतिवादी (रेस्पाडेन्ट)

नं० मुकहमा 83 सन् /१८०९ (प्रे) पेशी की ता०

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को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुक्ट्मा में वकील महोदय स्वयं अथवा अध्य दकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या कोई कागज दाहिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रूप्या बसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुक्ट्मा उठावें या कोई रूपया जमा करें या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हू कि मैं हर पेशी पर एवयं या किसी अपने पंरोकार को भेजता रहूंगा अगर मुकट्मा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

Kewling Johnson

हस्ताक्षर भागीय हो।

साक्षी (गवाह) ... ... ... ... ... साक्षी (गवाह) ... ... साक्षी (गवाह) ... साक्षी (गवाह) ... साक्षी (गवाह) ... सहानं बंगकीर कि प्रति हैं। विवाह के प्रति विव

स्वीकृत

· (437)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW.



GA 013/09()

Vivek Ranjan srivastava

Vs•

Union of India & others ..... Respondents.

# REJOINLED AFFILAVIT.

The applicants begs to state as under :-

- 1. That on the last date fixed, i.e. 13.9.1989, this ... on the Court (Tribunal ) was pleased to allow a weeks time to the applicants to file their Rejainder ... ffidavit and listed the case for hearing on 25.10.89.
- 2. That because of the under-signed's pre-occupation with his personal work the same could not be prepared and filed in time allowed by this Ecn'ble Tribunal.
- 3. That it will be in the interest of justice to condone the delay in filing the accompanying Rejoinder affidevit.

AMERIFORM, it is most humbly prayed that the accompanying Rejoinder Affidavit may kindly be taken on record and the delay be condoned.

Lucknow.

rater : // ccr., 1989.

( MCD TO ( MCD)

counsel for the applicants.

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BEFORE THE CENTRAL DIMINISTRATIVE TRIBUNAL TUCKNOW CIRCLE DENCH. LUCKNOW.

#### REJOINDER FFIDWIT.



Vivek Ranjan Srivastava

Vs.

Union of India and others ...... Respondents.

I, Vivek Ranjan Srivastava aged about 27 years, son of Sri K. K. Srivastava, resident of 78 Shuturkhana, Magboolganj, Lucknow, do hereby solemnly affirm on oath and state as under :-

- 1. That the deponent is one of the applicant and as such is fully conversant with the facts and circumstances of the case. The deponent has gone through the short counter Affidavits filed on behalf of the respondents. and understood the contents of the same.
- 2. That the contents of para 1 and 2 of the short counter affidavit needs no comment.
- 3. That as regards the contents of para 3 of the short counter affidavit it is pertinent to mention here that despite granting of time to the respondent to file detail counter affidavit by this Pontble Tribunal. The respondent choose to file abother short counter affidavit and under the circumstances how the respondents cannot reserve their right to file another counter affidavit.

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- are admitted to the extent that the deponent was being paid Rs. 20/- per day, which is in clear voilation of the guidelines laid down by the Central Govt. vide its O. M.

  No. 49014/2/86 dt. 7.6.88, a photocopy of the same is being made ANNEXURE I to this Rejoinder, it is further submitted that in persuance of the guidelines contained in Annexure-1 the respondents are liable to pay the difference of the entite period and full amount of the days remained unpaid, the doctrine of "Equal pay for Equal work" be applied to the applicant's case and their services be regularised.
- 6. That as regards the contents of para 6 of the counter affidavit under reply it is submitted that the staff selection committee was established about 8 years back while Govt. order for approving casual workers against regular posts was issued after staff selection commission came into existance, hence, there was no obstacle in the way of the respondents as regards the regularisation of the applicant's/deponent's services, the respondents would have seek the recomendation of the stafff selection commission in case of



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the deponent/applicants, as is the practice with the other central Covt. Departments.

- 7. That the contents of paragraphs 7 of the counter affidavit under reply are admitted to the extent that the deponent/applicants were engaged as casual/daily wages worker, rest are denied.
  - That the contents of paragraph 8 of the counter under reply are admitted to the extent that the posts under question falls under the catagory of Group C posts, but the respondents would have seeked the recomendation of the staff selection commission for the purposes of regularising the deponent/applicant's services.
- 9. That the contents of para 9 of the cominter affidavit under reply are admitted to the extent that by taking undue advantage of the applicants/deponent position the respondents had neither issued ary letter of appointment nor that af termination, rest are denied.
  - 10. That the contents of para 10 of the counter affidavit under reply are denied, it is further submitted that applicants/deponent were engaged against regular nature of work.
  - 11. That the contents of para 11 are admitted to the extent as regard the number of working days excluding week-days and holidays for respective years, rest are denicd.
  - 12. That there is no paragraph 12 in the counter affid\_vi under reply.
  - 13. That as regards para 13 of the counter affidavit under reply, it is submitted that all efforts of the deponent/applicants failed to evoke any response from the respondents, whenever the respondents were approached



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by the applicants/deponent, they were always told to wait for some more time,

That the contents of para 14 of the counter affidavit under reply are denied, it is further submitted that in view of the facts and circumstances mentioned in the petition as well as in the instant Rejoinder the application deserves to be allowed with costs through-out.

Lucknow.

Dated : 2 Oct., 1989.

DEPONENT.

### VERIFICATION.

I, the above named deponent do hereby solemnly affirm and verify that the contents of paras | are true to my personal knowledge and those of paragraphs

to /4 are based on records are believed to be true, no purt to it is false and nothing material has been concealed so help me God.

signed and verified on this 2rd day of October. at my residence at " 1989 in the court compound at Lucknow,

I. identify the deponent who has debefore me. Porrapally known to me. signed before me.

Solemnly affirmed before me on 210-39at 1.00 a.m./p.m. by the deponent Vivek Ranjan Srivastava. Who has been identified

'nу

Pgm. Rajiv Lochan Srivastev CATH COMMESSIONER

Copy of Department of Personnel and Training's O.M. 10.49014/2/86-Estt(C), dated the 7th June, 1908.

Subject: Recruitment of casual workers and persons on Daily wages - Review of policy.

The policy regarding engagement of casual workers to the policy regarding engagement of casual workers to the following the fourt or the Supreme Court of the Supreme Court of the Supreme Court of India or the Supreme Co

- Persons on daily wages should not be recruited for work of regular nature.
- (ii) Recruitment of daily wagers may be made only for work which is of easual or seasonal or intermittent nature or for work which is not of full time nature, for which regular posts cannot be created.
- (iii) The work presently being done by regular staff should be reassessed by the administrative Departments concerned for output and productivity so that the work being done by the easual workers could be entrusted to the regular employees. The Departments may also review the norms of staff for regular contant take-steps to get them revised, if considered necessary.

 $\eta_{(iv)}$ 

(v)

Where the nature of work entrusted to the chauni workers and regular employees is the sume, the casual workers may be paid at the nate of 1/30th of the pay at the minimum of the relevant pay scale plus dearness allowance for work of 8 hours a day.

In cases where the work done by a casual worker is different from the work done by a regular employed, the causal worker may be paid only the minimum wages notified by the Ministry of Labour or the State Government/ Union Perrite Haministration, whichever is higher, as per the Minimum Wages act, 1948. However, if a Department is already paying daily wages at a higher rate, the practice could be continued with the approval of its Financial advisor.

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Løyharar Han: (vi) The casual workers may ba given one raid workly toff; after six days; of continuous work.

(vii) The payment to the casual workers may be restricted only to the days on which they catually perform duty under the Government with a paid weekly off as mentioned at (vi) above. They will, however, in addition, be paid for a Mational Holiday, if it falls on a working day for the casual workers.

(viii) In cases where it is not pessible to entrust all the items of work now being handled by the casual workers to the cristing regular staff, additional regular posts may be created to the barest minimum necessary, with the concurrence of the Ministry of Finance.

(ix) Where work of more than one type is to be performed throughout the year but each type of work does not justify a separate regular employee, a multifunctional post may be created for handling those items of rk with the concurrence of the Ministry of Finance.

The regularisation of the services of the casual workers will continue to be governed by the instructions issued by this Department in this regard. While considering such regularisation, a casual worker may be given relaxation in the upper age limit only if at the time of initial recruitment as a casual worker, he had not crossed the upper age limit for the relevant post.

(xi) If a Department wants to make any departure from the above guidelines, it should obtain the prior concurrence of the Ministry of Finance and the Department of Personnel and Training.

Mil the administrative Ministries/Departments should wake a review of appointment of casual workers in the offices under their control on a time-bound basis so that at and of the prescribed period, the following targets are actioned:

(a) All pligible casual workers are adjusted against regular posts to the extent such regular ocsts are justified.



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- (b) The rest of the casual workers not covered by (a) above and whose tention is considered absolutely necessary and is in accordance with the guidelines, are paid emoluments structly an accordance with the guidelines.
- (c) The remaining casual workers not covered by (c) and (B) above are discharged from service.

The following time limit for completing the review been prescribed in respect of the various Ministries/

(a) Ministry of Hailways

2 **ye**ebs

(b) Department of Posts, Department of Tolecommunications and Department of Defence Production,

1 year

(c) All other Hinistries/ Departments/Offices.

6 montes.

Each Ministry should furnish a quarterly statement, the the progress of the review in respect of the progress of the review in respect of the progress of the review in respect of the progress and all Attached Subordinate offices under the the Department of Personnel and Training in the attached. The limit quarterly return should be arrived to this Department by the 10th Cetcher, 1983.

By struct and maticulous charyance or the guideby all Ministries Departments, it should be enqued
to is no mere engagement of easual workers for
the structure of a superior after
the should sine nominate an officer who would scrutinise
the agencies of each and every casual worker, and the job
which he is being employed to determine whether the
tak is of causal nature or not.

Ministry of Finance etc. are requested to bring will contents of this Office Memorandum to the notic of all the appointing authorities under their respective administrative control for strict observance. Cases of regligence in the metter of implementing these guidelines should be viewed actions and brought to the notice of the appropriate within a to taking prompt and suitable action against

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In the Central Administrative Tribunal at Allahabad Circuit Bench, Lucknow

Case No. 83 of 1989 (L)

V.R. Srivastava ..... Applicant

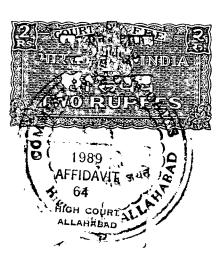
Versus

Union of India & other..... Respondants

Supplementary Short Counter-affidavit on behalf of Respondents.

I, (Km.) Mala Sinha, aged about 31 years, daughter Sri K.C. Sinha, Deputy Accountant General (Audit) II, Sahkarita Bhawan, Vidhan Sabha Marg, Lucknow do hereby solemnly affirm and state as under:-

- 1. That the deponant is the Dy. Accountant General (Audit)-II, U.P., 14, Vidhan Sabha Marg, Lucknow and is well conversant with the facts deposed hereinafter.
- 2. That the present supplementary Counteraffidavit is filed to oppose the admission of the said
  application and the respondants reserve the right to file
  a detailed counter affidavit in case the application is
  admitted.
- 3. That the contents of para 4 to 11 of the short Counter-affidavit filed before the Tribunal on 4.8.1989 are reiterated. However, it is submitted that the applicants' engagement was for broken period and there was no continuity in service. A month-wise statement for 1987 and 1988 showing the dates on which the applicants were not engaged is being filed as an Annexure I & II in case of Shri V.R. Srivastava and Annexure III & IV in case of Shri Rudra Prakash. From Ann. I it can be seen that Shri V.R. Srivastava was not engaged continuously from 18th April to 15th May' 87 i.e. for a period of 28 days in 1987. Similiary the applicant was not engaged from 4th October, 1988 onwards. In be between also his engagement was broken. The other applicant namely Shri Rudra Prakash was also not engaged





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continuously for the entire period. The broken period is indicated in annexure III and IV.

- 4. That it is further submitted that Shri Rudra Prakash is already employed in the local Medical Collage w.e.f. 9.2.89 as a technician in cardiology deptt.
- 5. That the petitioner applicants have not worked for the required no. of days each year for 2 consecutive years. In fact they have worked for less than 2 years in all.
- 6. That the recruitment for the post of clerk/typist is done by the Staff Selection Commission. The said commission had advertised for such posts in all these years and the applicants were never prevented from appearing in these competitive examination.
- 7. That in view of the averments made in the preceding paragraphs, the application is liable to be dismissed with cost.

Dated: August 23, 1989 Lucknow

Deponant

"ALAS"

Verification Office of the Account

(Audit) II U.?.

Lucknow.

I, the deponant above named do hereby solemnly affirm and verify that the contents of paras 1 to 2 are true to my personal knowledge and those of paras 3 to 6 are based on records are believed to be true. No part to is false and nothing material fact has been concealed. So help me God.

Deponant

(MALA SINHA)

Lev Accountant General Commercial

Office of the Accountant General

(Audit) II U.P.

Lucknow.

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I identify the deponant who is personally known to me and has signed before me.

Advocate

Solemnly affirmed before me on 3-8-89 at 11-5 am/pm by the deponant > ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ who has been indentified by Dr. Dinesh Chandra, Advocate, High Court, Lucknow Bench

I have satisfied myself by examing the deponant that he understands the contents of this affidavit which have been read out and explained by me.

Oath Commissioner



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### ANNEXUREI

borg

Statement of days during which daily wage typist was not required to attend the office.

### V.R. Brivastava,

### Calender year 1987

Jan, 27 3,4,10,11,17,18,24,25,26,31 = 10

Feb, 77 1,7,8,14,15,21,22,26,28 = 9

March, 77 1,7,8,14,15,16,21,22,24,28,29 = 11

April, 97 4,5,11,12,17,18,19,20,21,22,23,24,25,26, 27,28,29,30 =18

May, 97 1,2,3,4,5,6,7,8,9,10,11,12,13,14,15,

16, 17, 18, 19, 23, 24, 29, 30, 31 = 24 days

June, 97 6,7,9,13,14,20,21,22,27,28 = 10

July, 7 4,5,11,12,18,19,25,26 = 8

August, **8**7 1,2,8,**9**,16,22,23,29,30 = 9

September, \$7 5,6,12,13,19,20,2627,30 = 9

October, 7 3,4,10,11,17,18,22,25 = 8

November, 7 1,5,8,14,15,22,29 - 7

December, 7 6, 12, 13, 19, 20, 24, 26, 27, 30 = 9



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### ANNEXUR- 1

(Refly)

Statement of days during which daily wage typist was not required to attend the office.

### Calender year 1988

V.R.Srivastava Days		
Jan./88	2,3,9,10,16,17,22,23,24,30,31	= 11
Feb./88	6,7,13,14,20,21,22,23,27,28	= 10
March/88	4,6,12,13,20,: ,26,27,31	= 8.
April <b>/</b> 88	1,2,3,9,10,16,17,23,24,30	=10
May/88	1,7,8,14,15,18,21,22, .28,29	=10
Ju <b>ne/</b> 88	4,5,7,8,9,10,11,12,13,14,15,16 19,20,21,25,26 = 19 days	,17,18,
July/88	2,3,9,10,17,23, 24,25,28,29,3	30,31 =12 days
August/88	6,7,13,14,20,21,24,27,28 = 9	days
Sept <b>e/</b> 88	3,4,10,11,15,17,18,24,25 = 9	days
oct,88	1,2 Worked on 3rd, Was regulated to attend office of	
	J	

### (MALA SINEA)

Dy. Accountant General Commercial
Office of the Accountant Commercial
(Audit) II U.P.
Lucknow.





## ANNEXURE - M

Statement of days during which daily wage typist was not required to attend the office.

1987

### Sri Rudra Prakash

5/87	2,3,6,9,10,13,16,17,23,24,29,30,31	= '	13
6/87	6,7,13,14,20,21,27,28,30	=	
7/87	4,5,11,12,18,19,25,26,29	=	
8/87	1,2,5,8,9,16,22,23,29,30	=1	0
9/87	5,6,12,13,19,20,26,27,30	=	9
10/87	3,4,10,11,17,18,22,24,25,31	=	10
11/87	1,5,7,8,14,15,21,22, 18,29	=	10
12/87	5,6,12,13,19,20,21,22,25,26,27	=	11



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(MALA SINF.)

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Lucknow.

### BROKEN PERIOD

### Sri Rudra Prakash

1/88	2,3,9,10,16,17,22,23,24,30,31 = 11
2/88	6,7,13,14,20,21,22,23,24,25,26,27,28 = 13
3/88	4,5,6,12,13,19,20,26,27,30,31 = 11
4 <b>/</b> 88 5/88	1,2,3,9,10,16,17,23,24,30 = 10 1,7,8,14,15,16,17,18,19,20,21,22,23,24,28,29 = 16 days
6/88	4,5,11,12,18,19,25,26 = 8
7/88	2,3,9,10,16,17,23,24,25,30,31 = 11
8/88	6,7,13,14,20,21,24,27,28 = 9
9/88	3,4,10, 11 = 4



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Lucknew.